

ITEM NO.27

REGISTRAR COURT. 1

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. ATUL M. KURHEKAR

Petition(s) for Special Leave to Appeal (C) No(s). 5383/2015

RAJENDRA PRASAD MISHRA & ORS.

Petitioner(s)

VERSUS

BRIJENDRA . & ORS.

Respondent(s)

IA No. 3752/2020 - EXEMPTION FROM FILING O.T.)

Date : 13-03-2023 These matters were called on for hearing today.

For Petitioner(s)

Mr. Aditya Joshi, Adv.
Ms. Megha Gaur, Adv.
Mr. Parmanand Gaur, AOR

For Respondent(s)

Mr. Pawanshree Agrawal, AOR
Ms. Shubhangi Negi, Adv.
Mr. Jinendra Jain, AOR

UPON hearing the counsel, the Court made the following
O R D E R

Application for substitution filed in respect of deceased petitioner no.3 has been notified to be defective. Defects be cured within two weeks as last opportunity.

Petitioner no.3 is duly represented.

Contd...

Item no.27

Petitioner nos. 1 and 2 are also reported dead. Necessary steps, if any, accordingly be taken. Service of notice for alternative arrangement(counsel expired) is complete on petitioner nos. 1 and 2. Ld. Counsel, Mr Vaibhav Mishra appearing on behalf of Mr Parmanand Gaur, Advocate-on-record for petitioner no.3 appears for petitioner nos. 1 and 2 as well and submits that he has filed vakalatnama. Registry to verify and update the records.

Ld. Counsel for the petitioner has not taken appropriate steps in respect of deceased respondent no.10. However, ld. Counsel for the petitioner seeks one weeks time. Granted as last and final opportunity. If steps are taken within the time granted, process as per rules and list on 24.4.2023. If steps are not taken within the time granted, Registry to process the matter for listing before the Hon'ble Judge in Chambers for necessary directions.

ATUL M. KURHEKAR
Registrar